

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAI KRUPA PACKAGING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sai Krupa Packaging Private Limited
2.	Date of incorporation of corporate debtor	19 th August 2002
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21029TN2002PTC049434
5.	Address of the registered office and principal office (if any) of corporate debtor	No.26, KPM Sapphire, 11 th Avenue, Ashok Nagar Chennai, Tamil Nadu – 600083
6.	Insolvency commencement date in respect of corporate debtor	10 March 2021 (Order received on 11th March 2021)
7.	Estimated date of closure of insolvency resolution process	07 th September 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay S Jain Reg. No – IBBI/IPA-001/IP-P01684/2019-2020/12631
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat-10G, Bhavya Block, Sri Mahalakshmi Utsav Apartments, No. 339, Konnur High Road, Ayanavaram, Chennai – 600 023 Email ID – ajaypagariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ajay S Jain & Co, No. 5E, 05 th Floor, Lakshmi Bhavan, Sundaram Avenue #609 Anna Salai, Opposite US Consulate, Chennai - 600 006 Email ID: ajaypagariya@gmail.com
11.	Last date for submission of claims	25 th March 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

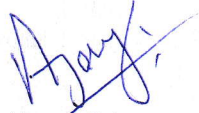
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sai Krupa Packaging Private Limited** on 10th March 2021 (Order received on 11th March 2021).

The creditors of **Sai Krupa Packaging Private Limited**, are hereby called upon to submit their claims with proof on or before 25th March 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ajay S Jain

Reg. No – IBBI/IPA-001/IP-P01684/2019-2020/12631

Date and Place: 12th March 2021, Chennai

: